

(2018) 01 P&H CK 0064
In the Punjab And Haryana At Chandigarh
Case No : 8707 of 2014 (O&M)

Jaswinder Kaur

APPELLANT

Vs

Kanwarjit Singh and another

RESPONDENT

Date of Decision : 18-01-2018

Acts Referred:

Citation : (2018) 01 P&H CK 0064

Hon'ble Judges : Surinder Gupta

Bench : Single Bench

Advocate : Amit Jaswal, Vandana Malhotra

Judgement

Sr. No., Heads, Calculation

(i), Name of the deceased, Gurmail Singh

(ii), Age of the deceased, 50 years

(iii), Income of the deceased, Rs. 160000 per annum.

(iv), Deduction towards personal expenses 1/3rd, Rs. 160000-Rs. 53300= Rs. 106700.

(v), Multiplier applied 11, "Rs. 106700X11 = Rs. 11,73,700/-

(vi), Deduction towards contributory negligence 50%, Rs. 1173700-Rs. 586850 =Rs. 586850

(vii), Medical expenses @ 50% to actual expenditure, Rs. 237968-Rs. 118984= Rs. 118984/-

(viii), Expenses for transportation of dead body and funeral expenses, Rs. 25000

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(ix), Loss of consortium, Rs. 100000

, Total, "Rs. 830684/- rounded off Rs. 8,30,000/-

Sl.No.,Heads,Calculation

(i),Income of the deceased,Rs. 160000 per annum

(ii),Deduction of 50% towards personal expenses of the deceased,Rs. 160000-Rs. 80000= Rs. 80000.

(iii),25% of above (ii) to be added as future prospects,(Rs. 80000+Rs. 20000)= Rs. 100000 per annum

(iv),Compensation after multiplier of 13 is applied,(Rs. 100000X13)= Rs. 1300000

(v),Medical expenses,Rs. 237968

(v),Loss of consortium,Rs. 40000

(vi),Funeral expenses,Rs. 15000

Total,, "Rs. 15,92,968/-